

Bill No. LII of 2012

THE SPECIAL FINANCIAL ASSISTANCE TO THE STATE OF
ANDHRA PRADESH BILL, 2012

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BILL

*to provide for special financial assistance to the State of Andhra Pradesh for the
purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and
Other Backward Classes of the society and for the development,
exploitation and proper utilization of its resources.*

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as
follows: —

1. (1) This Act may be called the Special Financial Assistance to the State of
Andhra Pradesh Act, 2012.

Short title
and com-
mencement.

5 (2) It shall come into force on such date as the Central Government may, by notification
in the Official Gazette, appoint.

10 2. There shall be paid such sums of money out of the Consolidated Fund of India,
every year, as Parliament may, by due appropriation provide, as special financial assistance
to the State of Andhra Pradesh to meet the costs of such schemes of development, as may be
undertaken by the State with the approval of the Government of India for the purpose of
promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes
of the society and for the development, proper utilization and exploitation of the resources in
the State.

Special
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the State of
Andhra
Pradesh.

15 3. The provisions of this Act shall be in addition to and not in derogation of any other
law made by the Parliament or for the time being in force.

Act not in
derogation of
other laws.

STATEMENT OF OBJECTS AND REASONS

The State of Andhra Pradesh is socially and economically lagging behind compared to several other States. The problem of poverty and unemployment is rampant in the State particularly among the socially and economically weaker sections of the society which need to be addressed urgently and in a time-bound manner. Measures for proper utilization of resources, welfare of weaker sections in the region and initializing new developmental schemes are also required to be undertaken in an expeditious and time-bound manner.

The State of Andhra Pradesh has also been facing the problem of naxalite violence for a number of years. In view of its economic backwardness, the naxalites have found sympathetic elements within the population. The fact remains that economic backwardness is the root cause of the naxalite problem.

It is therefore, necessary that the Central Government should provide special financial assistance to the State of Andhra Pradesh for its all-round development including the welfare of weaker sections and for the development and exploitation of its resources. It may also be kept in mind that the Scheduled Castes, Scheduled Tribes and Other Backward Class people need special attention as they are far behind the other segments of the society. Such a step of providing financial assistance to this State would go a long way in building this nation more and more strong.

Hence this Bill.

T. SUBBARAMI REDDY

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides that there shall be paid such sums of money out of the Consolidated Fund of India, every year, as Parliament may by due appropriation provide, as special financial assistance to the State of Andhra Pradesh to meet the costs of such schemes of development, as may be undertaken by the State with the approval of the Government of India.

The Bill, therefore, if enacted, is likely to involve expenditure from the Consolidated Fund of India for providing special financial assistance to the State of Andhra Pradesh. As the sums of money which will be given to the State of Andhra Pradesh as special financial assistance by appropriation by law made by Parliament will be known only after the welfare schemes to be implemented by the State Government with the approval of Government of India are identified, it is not possible to give the estimates of recurring expenditure, which would be involved out of the Consolidated Fund of India at this stage.

A non-recurring expenditure is also likely to be involved from the Consolidated Fund of India.

RAJYA SABHA

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BILL

to provide for special financial assistance to the State of Andhra Pradesh for the purpose of promoting the welfare of Scheduled Castes, Scheduled Tribes and Other Backward Classes of the society and for the development, exploitation and proper utilization of its resources.

(Dr. T. Subbarami Reddy, M.P.)